

C. A. T. Bench, JAIPUR

Date of Order.	Orders
15. 4. 93	Mr. S.K. Jain - Counsel for petitioner Mr. S.C. Mittal - Counsel for respondents Heard the Counsel for the petitioner. M.P. is allowed. Fresh cause title be filed. Fresh notices may be issued thereafter to respondent No. 1 at the new address returnable on ^{22.4.93} 24.4.93. M.P. stands disposed of. ^{notices} Dasti be given Dasti <i>[Signature]</i> (B.B. Mahajan) member (A) <i>[Signature]</i> (D. K. Mahajan) Vice Chairman
	Copy sent to both side Counsel vide <u>27/5/93</u> Dated <u>24/4/93</u>